



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 18th September, 2014

No. LGL.136/2011/90.- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VIII OF 2014

(Received the assent of the Governor on 15th September, 2014)

THE ASSAM VENTURE MADRASSA EDUCATIONAL INSTITUTIONS
(PROVINCIALISATION OF SERVICES) (AMENDMENT) ACT, 2014

AN ACT

further to amend the Assam Venture Madrassa Educational Institutions (Provincialisation of Services) Act, 2011.

Preamble

Whereas it is expedient further to amend the Assam Venture Madrassa Educational Institutions (Provincialisation of Services) Act, 2011, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act,
No. III of
2012

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows;

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Venture Madrassa Educational Institutions (Provincialisation of Services) (Amendment) Act, 2014.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date as may be appointed by the State Government by notification in the Official Gazette under sub-section (3) of section 1 of the principal Act.

**Amendment of
section 5**

2. In the principal Act, in section 5, in sub-sections (1) and (2), for the word 'ten' wherever it occurs, the word 'seven' shall be substituted.

S. M. BUZAR BARUAH,

Secretary to the Government of Assam,
Legislative Department, Dispur.